

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 15**

**IA 3985/2023 in C.P. (IB)/1315(MB)2017**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 31.10.2023**

**NAME OF THE PARTIES:    ALCHEMIST ASSET RECONSTRUCTION**  
**COMPANY V/s ABHIJEET MADC NAGPUR**  
**ENERGY PVT.LTD**

Section 60(5) & 7 of the Insolvency and Bankruptcy Code, 2016 & Rule

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**ORDER**

**IA 3985/2023**

- 1) Mr. Sumeet Nankani, Ld. Counsel for the Applicant, Mr. Manoj Kumar Mishra for MADC and Ms. Shaivi Bhamaria, Counsel for the Liquidator are present.
- 2) Applicant informed that the Affidavit in Rejoinder has been served; however, the Counsel for the Intervenor denying having receipt of the Affidavit in Rejoinder. In

that view of the matter, Applicant is directed to ensure service of the Affidavit in Rejoinder be completed well before the next date of hearing.

- 3) Counsel for the Intervenor shall file and place on record their Affidavit in Reply well before the adjourned date by duly serving a copy to the other side well in advance. Registry shall accept the Affidavit in Reply of the Intervenor.
- 4) Stand over to 04.12.2023, for further consideration and hearing.

**Sd/-**

**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

**Sd/-**

**JUSTICE VIRENDRASINGH BISHT  
MEMBER (JUDICIAL)**

Vedant Kedare